

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2448  
ANSWERED ON:08.08.2000  
PENDING BILLS  
ALI MOHMAD NAIK

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of bills passed by various State Legislatures submitted to the President for approval and assent or otherwise;
- (b) the number of bills and the dates on which these bills were submitted to the President, State-wise;
- (c) whether Sarkaria Commission has recommended four months for approval, assent or otherwise in this connection; and
- (d) if so, the reasons for delay?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (I.D.SW AMI)

(a)&(b): A statement of Bills passed by various State Legislatures and reserved by Governors of respective States for consideration of the President is enclosed.

(c): The Sarkaria Commission has recommended that as a matter of salutary convention, a Bill reserved for consideration of the President should be disposed of by the President within a period of four months from the date on which it is received by the Union Government. In case clarification of the State Government is sought on the provisions of the Bill, the matter should be disposed of by the President within four months of the date of receipt of the clarification or the back reference on the reconsidered Bill, as the case may be.

(d): The State legislations reserved for the assent or consideration of the President are examined by the Government of India from three angles viz. (a) conflict to any Central Law, (b) deviation from National or Central Policy, and (c) legal and Constitutional validity. The State Governments are advised to modify/amend provisions of such Bills keeping the above in view. With a view to expeditiously arriving at a decision. Discussions are also held with State Governments and Ministries/Departments of the Government of India.